

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Miscellaneous Application No.202/00836/2019
(in OA483/2017)

Jabalpur, this Wednesday the 24th day of July, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Munidev Sharma (MES 423221), S/o Shri Keshav Dev Sharma, Aged 52 years, Occupation-Service, R/o 3/7, Shabd Pratap Asharam Lashkar, Gwalior (MP)
2. Ashok Kumar Rathore, (MES 423220), S/o Shri Badriprasad Rathore, Aged 52 years, Occupation Service, R/o Nadi Paar Tall, Rathore Santor, Morar, Gwalior (M.P.)
3. Omprakash Gupta (MES 423219), S/o Shri Ramsevak Gupta, Aged 52 Years, Occupation-Service, R/o Gwalior (M.P.)

-Applicants(respondents in O.A.)

(By Advocate –**NONE**)

V e r s u s

1. Union of India, through the Secretary, Ministry of Defence, CGO Complex, New Delhi
2. The Engineer-in-Chief, Ministry of Defence, Army HQ, New Delhi
3. The Chief Engineer, Jabalpur Zone, Jabalpur
4. The Chief Engineer, Central Comm. Jabalpur
5. The Commander Work Engineer, MES, Maharajpur, Gwalior (M.P.) **-Respondent (Applicant in O.A.)**

O R D E R (ORAL)

By Navin Tandon, AM:-

This M.A. has been filed by the applicants in Original Application No. 202/00483/2017.

2. In our order dated 16.05.2019 in O.A. we had ordered as under:-

“Accordingly, at this stage, we feel that ends of justice would be met if the applicants are granted an opportunity of filing a detailed representation individually, within 30 days from today. On receipt of the same, the competent authority of the respondent department shall consider and decide the same through a reasoned and speaking order within a period of 90 days thereafter.”

3. In the Misc. Application it has been submitted by the applicants that their counsel did not supply them the copy of the order of Tribunal even though he had received it on 17.05.2019.

4. They submit that they have obtained a copy of the order of the Tribunal on 09.07.2019.

5. Now, They have prayed that the applicants may be granted further time of 30 days from the date of order passed in this M.A. to file detailed representation.

6. We have considered the matter.

7. In view of the above, we grant 30 days' time from today to the applicants to file their individual representations as per our orders dated 16.05.2019.

8. Accordingly, the M.A. is disposed of.

(Ramesh Singh Thakur)
Judicial Member
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(Navin Tandon)
Administrative Member